

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 205
(IB)-3208(ND)2019

IN THE MATTER OF:

Punjab National Bank	...	Applicant/Petitioner
Versus		
M/s. Qutab Mercantile Pvt. Ltd.	...	Respondent

Under Section: 7 of IBC, 2016

Order delivered on 08.07.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

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ORDER

Heard, Ld. Counsel appearing for the Petitioner as well as the Corporate Debtor. We notice that vide order dated 13.02.2021, we had directed the Petitioner to amend the part IV of the Application and in response to that, the Petitioner has filed a supplementary Affidavit but failed to file a proper amended Application. Therefore, the Petitioner is well-advised to remove all the defects, within two weeks from today. No further adjournment will be granted on any ground. List the matter on 17.08.2021.

In the meantime, both the parties are directed to file short written synopsis.



(L. N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)